

viii) Delegation of powers to field level executives.

Thermal and Hydro Power Plants

849. DR. KRUPASINDHU BHOI : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have a proposal for the expansion of some thermal power stations during Ninth Five Year Plan;

(b) if so, the hydro power plants which are going to be expanded during the above period; and

(c) the additional capacity expected to be added on completion of these power plants ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : (a) to (c) The proposals for capacity addition, including expansion of thermal power stations and hydro power plants, during the Ninth Five Year Plan are presently under examination and are yet to be finalise by the Government. The expected additional capacity would depend on various factors such as project preparedness, availability of financial resources, fuel linkages etc.

[*Translation*]

Basic Facilities to Slums

850. SHRI JAI PRAKASH AGGARWAL:
SHRI K.P. SINGH DEO:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to formulate any effective scheme and allocate funds for the overall development and providing basic facilities and solving the environmental problems of slum areas and katra in old colonies of cities in the country particularly in Delhi during the Ninth Five Year Plan;

(b) if so, the names of the cities including Delhi for which the Government propose to allocate funds for the development and providing basic facilities in the slum areas and katra in old colonies of these cities and the amount proposed to be given to each city separately?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): (a) and (b) The States have been provided additional Central assistance for slum development in 1996-97. As far as the Ninth Five Year Plan is concerned, it is yet to be finalised.

[*English*]

Setting up of Power Projects/Plants in U.P.

851. DR. BALIRAM:
SHRI RAJENDRA AGNIHOTRI:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government are proposing to set

up some power projects in Uttar Pradesh;

(b) if so, the details alongwith location thereof;

(c) the total expenditure proposed to be incurred thereon;

(d) whether the Government have chalk out any scheme to set up power sub-stations at Azamgarh and Varanasi districts of Uttar Pradesh; and

(e) if so, the time by which these are likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI): (a) to (e) The information is being collected and will be laid on the Table of the House.

Supreme Court Ruling

852. SHRI JAI PRAKASH (HARDOI): Will the PRIME MINISTER be pleased to state:

(a) whether attention of the Government has been drawn to the news-items captioned Judges do not want Delhi to slum it. Remove four lakh jhuggis. SC appearing in the "Times of India" dated November 21, 1996;

(b) if so, the facts thereof; and

(c) the action taken by the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): (a) to (c) The Supreme Court in its order dated 20th November, 1996 in W.P. (Civil), No.286 of 1994 took judicial notice of the fact that in India where about 30% of the people are living below poverty line, the problems of slums in the Urban areas is a natural phenomenon. The Court further observed that primarily it is for the Government of the day to short out this problem, since it is under a Constitutional obligation to provide shelter to the people. The Hon'ble Court had directed the Secretary, Government of India, Ministry of Urban Development to hold a meeting with the concerned Departments/Organisations in Delhi for considering the problems of slums in the National Capital Territory of Delhi and file a report before the Hon'ble Court. Accordingly a report has already been filed in the Supreme Court. The Government is now required to submit a comprehensive plan indicating the time bound programme for settlement of slum dwellers and urban poor. The matter is still subjudice.

Central Electronics Limited

853. SHRI K.P. SINGH DEO: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether Central Electronics Limited (CEL) has been on the verge of closure;